

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 3.9.97

OA 359/97

Anwar Ahmed, Truck Driver in the office of CPWI, Western Railway, Sawai Madhopur.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Assistant Engineer (North), Kota, Western Railway.
3. Shri Malla Ram, Inspector of Works, Phawani Mandi, Western Railway.

... Respondents

CORAM:

HON'BLE MR.GOFAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Shiv Kumar

For the Respondents

... —

O R D E R

PER HON'BLE MR.GOFAL KRISHNA, VICE CHAIRMAN

Applicant, Anwar Ahmed, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to treat the intervening period from 21.7.95 to 5.3.96 as spent on duty for all purposes.

2. We have heard the learned counsel for the applicant.

3. The applicant has been working as Truck Driver in the Kota Division under the Assistant Engineer (North), Kota, when he had fallen sick from 21.7.95 to 5.3.96. After obtaining the certificate of fitness from the Railway Doctor, he reported for duty on 18.7.95 but he was neither assigned any duty nor was any reason given for not taking him on duty. He has, therefore, prayed that the intervening period during which he was not assigned any duty i.e. from 21.7.95 to 5.3.96 may be treated as spent on duty. The applicant has made a representation vide Ann.A-4 dated 16.5.96 and the same is pending consideration, as revealed by Ann.A-5 dated 27.5.96. The learned counsel for the applicant wants this representation, at Ann.A-4 dated 16.5.96, to be decided by respondent No.2.

4. This application is, therefore, disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation, ~~Concurrence~~ at Ann.A-4 dated 16.5.96, within a period of two months from the date of

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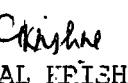
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receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

  
(O.P.SHARMA)

ADM. MEMBER

VK

  
(GOPAL KRISHNA)

VICE CHAIRMAN